

was partly specific and partly ad-valorem, was changed entirely into ad-valorem. Simultaneously, tariff values were withdrawn to enable assessment of all aluminium products on the basis of real value. The existence of a large variety of extruded products with wide price differences not only as between different manufacturers but even in respect of products of the same manufacturer, had resulted in the cheaper and costlier products being assessed on the same value which was sought to be rectified by withdrawal of tariff values.

(c) The recommendations of the Working Group of Aluminium set up for looking into the matters relating to the pricing policy of aluminium, are under examination and such steps as may appear necessary will be taken.

12.30 hrs.

#### PAPERS LAID ON THE TABLE

Review and Annual Report of Cement Corporation of India and Notifications Under Essential Commodities Act

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOJINUL HAQUE CHOUDHURY): I beg to lay on the Table :

- (1) A copy of each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—
  - (i) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1969-70.
  - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-104/71.*]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of

section 3 of the Essential Commodities Act, 1955 :—

- (i) The Copper (Prohibition of use in the Manufacture of Electrical Cables and Wires) Order, 1970, published in Notification No. S.O. 4092 in Gazette of India dated the 26th December, 1970.
- (ii) The Electrical Cables and Wires Control Order, 1970, published in Notification No. S.O. 4093 in Gazette of India dated the 26th December, 1970. [*Placed in Library. See No. LT-105/71.*]

Reviews and Annual Report of Bokaro Steel Ltd., Hindustan Steel Works Construction, Limited and Iron and Steel (Control) Amdt. Order

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHAMMED SHAFI QURESHI): Sir, on behalf of Shri Mohan Kumaramangalam, I beg to lay on the Table :—

- (1) A copy of each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—
  - (i) (a) Review by the Government on the working of the Bokaro Steel Limited, for the year 1969-70.
  - (b) Annual Report of the Bokaro Steel Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-106/71.*]
- (ii) (a) Review by the Government on the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1969-70.
- (b) Annual Report of the Hindustan Steelworks

Construction Limited, Calcutta, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-107/71].

- (2) A copy of the Iron and Steel (Control) Amendment Order, 1971 (Hindi and English versions) published in Notification No. S.O. 1421 in Gazette of India dated the 29th March, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-108/71].

**Annual Report Re: Seaman's Provident Fund Schemes and Statements**

**THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) :**  
I beg to lay on the Table :—

- (1) A copy of the Annual Report (Hindi and English versions) for the year 1969-70 on the working of the Seaman's Provident Fund Scheme, 1966. [Placed in Library. See No. LT-109/71].
- (2) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Lok Sabha :—

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**THIRD LOK SABHA**

1. Supplementary Statement No. XVIII Fifteenth Session, 1966

**FOURTH LOK SABHA**

- |  |                        |
|--|------------------------|
| 2. Supplementary Statement No. XXXI                    | Second Session, 1967   |
| 3. Supplementary Statement No. XXIV                    | Third Session, 1967    |
| 4. Supplementary Statement No. XXXI                    | Fourth Session, 1968   |
| 5. Supplementary Statement No. XXV                     | Fifth Session, 1968    |
| 6. Supplementary Statement No. XVIII                   | Sixth Session, 1968    |
| 7. Supplementary Statement No. XXIII                   | Seventh Session, 1969  |
| 8. Supplementary Statement No. XIII                    | Eighth Session, 1969   |
| 9. Supplementary Statement No. XI                      | Ninth Session, 1969    |
| 10. Supplementary Statement Nos. XII & XIII            | Tenth Session, 1970    |
| 11. Supplementary Statement Nos. III & IV              | Eleventh Session, 1970 |
| 12. Statement No. I and Supplementary Statement No. II | Twelfth Session, 1970  |

[Placed in Library. See No. LT—110/71].

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12.31 hrs.

**RE: CALL ATTENTION**

(Query)

**SHRI H. N. MUKERJEE** (Calcutta—North East) : Sir, we have given notice of a Calling Attention Notice on the refusal of Pakistan to allow even the Red Cross planes to go to East Bengal to undertake

relief operations. This is the last day of the session and this is a matter which is of great importance. If you tell me that you have passed it on to the Prime Minister so that she can refer to it in her speech today, I can understand it. Something has got to be done about it.

**MR. SPEAKER** : I will pass on your observation to the Prime Minister.